

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 7376 of 2019
With
I.A No.4537 of 2021

Basant Kumar Mahto & Ors. Petitioners
Versus

The State of Jharkhand & Ors. Respondents
With

W.P.(S) No. 7397 of 2019

Mithilesh Kumar & Ors. Petitioners
Versus

The State of Jharkhand & Ors. Respondents
With

W.P.(S) No. 7403 of 2019

Priyanka Bharati & Ors. Petitioners
Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioners : Mr. Prashant Pallav, Advocate
For the State : Mr. Piyush Chitresh, A.C. to A.G.
For the JSSC : Mr. Sanjoy Piprawall, Advocate

Oral Order
14/ Dated 10.09.2021

I.A No.4537 of 2021 has been filed by the State for extending time granted for filing of the counter affidavit.

In the facts and circumstances as stated in the interlocutory application, the same is allowed.

Let the counter affidavit be filed within a further period of three weeks.

Let these matters be listed on 04.10.2021.

It is made clear that a copy of the counter affidavit should be served upon the writ petitioners and other parties well in advance.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)